

To:

1. The Deputy Director General

Ministry of Environment, Forest & Climate Change
Regional Office, 11th Floor, Kendriya Bhawan
Sector H, Aliganj, Lucknow – 226024
Email: rocz.lko-mef@nic.in

2. The Chairperson

Commission for Air Quality Management (CAQM)
17th Floor, Jawahar Vyapar Bhawan (STC Building)
Tolstoy Marg, New Delhi – 110001
Email: caqm-ncr@gov.in

3. The Member Secretary

Central Pollution Control Board (CPCB)
Parivesh Bhawan, East Arjun Nagar
Delhi – 110032
Email: mccb.epcb@nic.in

CC:

The Registrar
National Green Tribunal
Principal Bench, New Delhi

Subject:

**Submission of factual and legal representation (clarification) by
Respondent No. 9 in OA No. 589/2025 (Varun Gulati v. CPCB & Ors.)
pending before the Hon'ble National Green Tribunal**

Respected Sir/Madam,

On behalf of **M/s Nirmal Sand and Infra Private Limited**, Respondent No. 9 in **Original Application No. 589/2025** pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, we respectfully submit the present representation to place on record correct facts and clarifications in response to the allegations made against us in paragraphs **5.1 to 5.16** of the Original Application.

This submission is being made **without prejudice** to our rights and contentions before the Hon'ble Tribunal and solely for the purpose of ensuring that the regulatory authorities are apprised of the true and correct factual position.

I. Preliminary Submissions

1. The allegations levelled against Respondent No. 9 are **vague, unsubstantiated, and based on incorrect locations, unrelated material, and conjectures**, and do not meet the threshold required for environmental enforcement action.
2. The Applicant has relied upon **misplaced photographs, videos pertaining to different Gata numbers and villages**, and generic allegations without establishing any nexus with the mining lease of Respondent No. 9.
3. Respondent No. 9 has **at all times acted in bonafide compliance** with the Environmental Clearance (EC), statutory consents, and directions issued by competent authorities.

II. Para-wise Clarifications

A. Alleged Location and Identification (Para 5.1)

It is submitted that the complaint does not specifically or correctly identify **Gata No. 1** in any verifiable manner. No khasra records, demarcation reports, or authenticated site documents have been annexed by the Applicant.

Further, an FIR stands registered **against the complainant**, demonstrating his mala fide conduct and lack of credibility. The complaint, therefore, is **baseless and malicious**. True photocopy of FIR annexed a **Annexure No. 1**

B. Validity and Duration of Environmental Clearance (Para 5.2)

The Environmental Clearance dated 23.04.2025 granted to Respondent No. 9 remains **valid**, and the entire sanctioned period has **not been exhausted**. The allegation that the EC conditions have been violated on account of time lapse is factually incorrect and misleading.

C. Incorrect Geo-coordinates and Misplaced Evidence (Paras 5.3 & 5.4)

The photographs and videos relied upon by the Applicant are **geo-tagged to Tehri Daulatpur** and to **Gata Nos. 98 and 99**, whereas the mining lease of Respondent No. 9 is located at **Village Nauraspur, Gata No. 1**.

Both locations are **approximately 2 kilometres apart**, rendering the Applicant's evidence wholly unreliable and irrelevant.

D. Alleged Excessive Mining and Depth (Paras 5.5 & 5.8)

No inspection report, scientific study, or competent authority's finding has been produced to substantiate allegations of excessive depth or illegal mining. These allegations are **unsupported by any documentary or technical evidence** and are therefore denied.

E. Plantation Compliance (Para 5.6)

Plantation activity was duly undertaken as per EC conditions. However, due to **natural flooding**, the plantation was adversely affected.

Thereafter, Respondent No. 9 proactively approached the Forest Department, expressing willingness to **fund plantation and upkeep of 1,810 trees**, thereby demonstrating bonafide intent and compliance. Any allegation of deliberate non-compliance is denied. Copy of Letter by respondent No. 9 to forest Department is annexed herewith as **Annexure no. 2**.

F. Air Pollution Control and GRAP Stage-III (Para 5.7)

Adequate measures such as **water sprinkling, dust suppression, and road maintenance** were implemented. Geotagged photographic evidence evidencing compliance is available and partly annexed.

With respect to GRAP Stage-III, Respondent No. 9 received **delayed intimation**, and upon receipt of notice dated 10.12.2025:

- A penalty of **₹50,000/-** was deposited on 12.12.2025, and
- **All mining operations were immediately halted**, and no work has been carried out thereafter.

Copy of letter dated 10.12.2025 and penalty payment challan dated 12.12.2025 is annexed collectively as **Annexure No. 3**

G. Consent to Operate (Para 5.9)

Respondent No. 9 holds a **valid Consent to Operate (CTO)** issued by the competent authority. The allegation of absence of statutory consent is incorrect and made without due diligence. Copy of valid Consent to Operate (CTO) is annexed as **Annexure No. 4**.

H. Alleged FIRs and Local Complaints (Paras 5.10 & 5.11)

The FIRs and complaints relied upon by the Applicant **do not name or implicate Respondent No. 9** in any manner. No liability can be fastened in the absence of specific attribution.

I. Allegations Against Authorities (Paras 5.12 to 5.14)

Paras 5.12 to 5.14 pertain to alleged inaction by various authorities. Respondent No. 9 **cannot be held responsible for acts or omissions of statutory bodies**, nor is it obliged to respond to inter-departmental correspondence initiated by the Applicant.

J. Environmental Damage and Newspaper Reports (Para 5.15)

The newspaper articles relied upon do **not name or refer to Respondent No. 9**. No environmental damage attributable to Respondent No. 9 has been established.

K. Reliance on Past NGT Orders (Para 5.16)

The cases cited by the Applicant involve **entirely different facts and violations**. Respondent No. 9 has complied with applicable safeguards, statutory conditions, and environmental norms, and no parity can be drawn.

III. Conclusion

In view of the above, it is respectfully submitted that:

- The allegations against Respondent No. 9 are **factually incorrect and legally unsustainable**;

- Respondent No. 9 has acted **bonafide and in compliance** with environmental and statutory requirements;
- Any adverse inference against Respondent No. 9 would be unwarranted.

This representation is submitted for kind consideration and for placing the correct factual position on record.

Dated: 16.12.2025

Yours faithfully,

For M/s Nirmal Sand and Infra Private Limited

JS Singh

Through Director
Shri jasbir Singh
X-204/1, Gali No. 11,
Behind Samudai Bhawan,
Brahampuri, North East, Delhi-110053
(Respondent No. 9)

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. District/Unit (जिला/इकाई): ग्रामीण (कमिश्नरेट गाजियाबाद)

P.S. (थाना): ट्रोनिका सिटी

Year (वर्ष): 2025

FIR No.(प्र.सू.रि. सं.): 0534

Date & Time of FIR(प्र.सू.रि. की दिनांक/समय): 01/12/2025 18:18

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय न्याय संहिता (बी एन एस), 2023	308(5)

3.(a) Occurrence of offence (अपराध की घटना) :

1. Day सोमवार
(दिन):

Date From 01/12/2025
(दिनांक से):

Date To 01/12/2025
(दिनांक तक):

Time Period पहर 5
(समय अवधि):

Time From 13:00 बजे
(समय से):

Time To 13:00
(समय तक): बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date 01/12/2025
(दिनांक):

Time (समय): 18:18 बजे

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. 051
(प्रविष्टि सं.):

Date & Time
(दिनांक और समय):

01/12/2025 18:18 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5.Place of Occurrence (घटनास्थल):

- Direction and distance from P.S. उत्तर - पश्चिम, Beat No.**
1. (a) (थाना से दूरी और दिशा): 07 किमी (बीट सं.):
(b) **Address** सुमित बंसल का खनन पट्टा, ग्राम नौरसपुर
(पता):

- (c) **In case, outside the limit of this Police Station, then**
(यदि थाना सीमा के बाहर है तो):

Name of P.S. District(State)
(थाना का नाम): (ज़िला (राज्य)):

6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

- (a) **Name (नाम):** सुमित बंसल
(b) **Father's Name (पिता का नाम):** जानेन्द्र सिंह
(c) **Date/Year of Birth (जन्म तिथि / वर्ष):** 1991
(d) **Nationality (राष्ट्रीयता):** भारत
(e) **UID No. (यूआईडी सं.):**
(f) **Passport No.(पासपोर्ट सं.):**
Date of Issue (जारी करने की तिथि):
Place of Issue (जारी करने का स्थान):
(g) **Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)**

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	गढी कटैय्या, अंकुर विहार, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
2	स्थायी पता	गढी कटैय्या, अंकुर विहार, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जांच फार्म -I)

2	स्थायी पता	प्रदेश, भारत
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(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-9871855979

7. Details of known/suspected/unknown accused with full particulars

(ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	निखिल			1. अज्ञात, अज्ञात
2	सुनील		पिता का नाम : तेजपाल	1. सभापुर, अज्ञात
3	वरूण गुलाठी			1. अज्ञात, अज्ञात

8. Reasons for delay in reporting by the complainant/informant

(शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S.No.	UIDB Number
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12. First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर हिन्दी वादी सेवा में, श्रीमान थानाध्यक्ष थाना-ट्रोनिका सिटी गा0बाद महोदय निवेदन यह है कि प्रार्थी का बालू रेत का खनन पट्टा ग्राम नौरसपुर त0 लोनी जिला गा0बाद में 6 माह की अवधि के लिए जिलाधिकारी कार्यालय द्वारा स्वीकृत है। महोदय, आज दोपहर करीब एक बजे के करीब बिना न0 की स्फिट कार से निखिल खनन पट्टे पर आकर तीन लाख रुपये प्रतिमाह और रोजाना 6-7 गाडी बालू की भरवाने के लिए धमकी दी और फायरिंग कर अंजाम भुगतने की की जान से मारने की धमकी देकर भाग गया। यह बहुत बडा गैंग है इनके साथ कुछ लोग और भी है जो मुझे बलैक मेल करते रहते है रोजाना गाडी मांगते है उनका नाम सुनील पुत्र तेजपाल नि0 सभापुर और वरुण गुलाठी जिनकी शिकायत मैने पहले भी दे रखी है। ये सभी दीपक अगरौला गैंग के साथी है। महोदय, निवेदन यह है मुझे जान से ना मार दे इनके खिलाफ सख्त से सख्त कार्यावाही और मुरी सुरक्षा का ध्यान रखते हुए सुरक्षी दी जाए कार्यावाही करने की कृपा करे। आपकी अति कृपा होगी दि0 1-12-2025 प्रार्थी हस्ताक्षर अंग्रेजी अपठित द्वारा-सुमित बंसल पुत्र श्री जानेन्द्र सिंह ग्राम गढी कटैय्या लोनी गा0बाद Mob- 9871855979...नोट- मै कां0 2090 नितिन कुमार प्रमाणित करता हूँ कि प्राप्त प्रा0पत्र के आधार पर मुकदमा उपरोक्त की कायमी व चिक मेरे द्वारा शब्द ब शब्द बोल बोलकर थाना हाजा के कम्प्यूटर पर सीसीटीएनएस पर है0कां0 2504 विकास कुमार द्वारा टंकित करायी गयी। अलावा तकनीकि त्रुटि के..

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है।)

(1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

or
(या)

(2) Directed (Name of I.O.) PRADEEP SINGH Rank SI (Sub-Inspector)
(जांच अधिकारी का नाम): (पद):

No. 192290773

to take up the Investigation

(सं.):

(को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए):

or (के कारण इंकार किया या)

(4) Transferred to P.S.

(थाना):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

District

(ज़िला):

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost.

(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C.(आर. ओ .ए .सी.)

14 Signature/Thumb impression of the complainant / informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court
(अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge,

Police Station

(थाना प्रभारी के हस्ताक्षर)

Name THANA INCHARGE

Rank SI (Sub-Inspector)

No. 9454405104

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

Attachment to item 7 of First Information Report

(प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused:

(If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :

(यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms.) (कद (से.मी.))	Complexion (रंग)	Identification Mark (s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष					

2	पुरुष					
---	-------	--	--	--	--	--

3	पुरुष					
---	-------	--	--	--	--	--

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

Deformities/ Peculiarities	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदते)	Dress Habit(s) (पहनावा)	
8	9	10	11	12	13	
Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoder ma (लुकोदेर्मा (सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)

To,
The Divisional Forest Officer,
Forest Department,
Ghaziabad, Uttar Pradesh

Date: 07-11-2025

Subject: Greenbelt Development for Nauraspur Ordinary Sand mining project, Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P. (1.81 Ha) by Jasbir Singh.

Reference: EC Identification No. EC24C0107UP5980884N dt 23/04/2025 issued by SEIAA UP.

Dear Sir,

I, Jasbir Singh had Proposed for a Sand Mining Project from Bed of River Yamuna at Gata No.- 01 Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P., (Leased Area 1.81 ha). In line of the above, EC has been issued by SEIAA UP dt 23/04/2025, EC Identification No. EC24C0107UP5980884N.

Please refer the EC condition mentioned in S.No.1.1 / Condition No 7, Pg. 3 "**Project Proponent should submit working plan for carrying out plantation at least @1,000 plants /ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.**"

We would like to submit that we are willing to provide the Forest Department funding for planting and upkeep of 1810 trees (per hectare 1000 plants of lease area) in order to meet the aforementioned requirement. I kindly request you to review our proposal and advise us on the best course and total fund to be provided to the Forest department for the said number of trees/saplings.

Thanking You.

Yours Sincerely,



Jasbir Singh

Jasbir Singh
Project Proponent

CC:

1. District Magistrate, Ghaziabad
2. District Mining Officer, Ghaziabad

कार्यालय जिलाधिकारी गाजियाबाद
(खनन अनुभाग)

नोटिस

संख्या: 910/ख0लि0-अवैध खनन/2025-26

दिनांक: 10/12/2025

मै0 निर्मल सैण्ड एण्ड इन्फ्रा प्रा0लि0,
प्रो0 श्री जसबीर सिंह पुत्र श्री जोगेन्द्र सिंह, स निवासी- 204/1, गली नं0-11, समुदाय भवन के पीछे,
ब्रहमपुरी, दिल्ली-110053

विषय:- ग्रेप स्टेज- 3 लागू होने के दौरान बालू खनन क्षेत्र में परिवहन कार्य किये जाने के सम्बंध में।

उपरोक्त विषयक इस कार्यालय के पत्र सं0 853 दिनांक 13.11.2025 का संदर्भ ग्रहण करें, जिसके द्वारा Commission for Air Quality Management in NCR and Adjoining Areas द्वारा जारी GRAP के निर्देशों के अनुपालन किये जाने के सम्बंध में जिलाधिकारी महोदय की अध्यक्षता में दिनांक 12.11.2025 में दिये गये निर्देशानुसार दिल्ली एन0सी0आर0 क्षेत्र में GRAP स्टेज-3 लागू किये जाने के दृष्टिगत अग्रिम आदेशों तक खनन सम्बंधित समस्त गतिविधियों को तत्काल बंद किये जाने के आदेश दिये गये थे।

परन्तु आप द्वारा GRAP स्टेज-3 लागू होने की दशा में भी खनन तथा उससे सम्बंधित गतिविधियाँ संचालित की गयीं जो की आपके पक्ष में स्वीकृत स्वच्छता प्रमाण पत्र में उल्लिखित शर्तों का स्पष्ट उल्लंघन है, अतः समस्त तथ्यों पे विचारोपरांत आप पर उपखनिज (परिहार) नियमावली, 2021 के नियम- 60(2) में दिये गये प्रावधानों के अन्तर्गत पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों का उल्लंघन किये जाने के कारण रू0 50,000/- का अर्थदंड अधिरोपित किये जाने का निर्णय लिया गया है।

अतः आपको निर्देशित किया जाता है कि उपरोक्त अधिरोपित अर्थदंड को तत्काल जमा कराया जाना सुनिश्चित करे, अन्यथा की दशा में आपके विरुद्ध खनन अनुज्ञा पत्र को निरस्त किये जाने की कार्यवाही सुनिश्चित करते हुये उक्त धनराशी को भू-राजस्व के रूप में वसूला जायेगा, जिसके लिए आप स्वयं उत्तरदायी होंगे।

10/12/25
अपरजिलाधिकारी (वि0/रा0)
गाजियाबाद।

पत्र संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :-

1. जिलाधिकारी, गाजियाबाद महोदय को सादर सूचनार्थ प्रेषित।

अपरजिलाधिकारी (वि0/रा0)
गाजियाबाद।

ACKNOWLEDGEMENT

(NOT TO BE TREATED AS CHALLAN)

(अलौह खनन तथा धातु कर्म उद्योग, उ०प्र०)

Government of Uttar Pradesh

Transaction No.: AKV250032141	Transaction Date: 12/12/2025
Assessment Year: 2025-2026	Tax Period: ANNUAL
Name of the Bank:	
Unique Id:	
Depositor Name:	Jasbir Singh Nirmal sand
Depositor Address:	

Head	Description	Serial No.	Amount (in Rs.)
085300102010000	खनिज रियायत शुल्क किराया और स्वत्व शुल्क	1	50000.00
	Totals of the above heads	--	50000.00

A SUM OF Rs. 50000.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->GRAP Penalty Nauraspur)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAFZYYNR2, Scroll Date:-NA

Note:- Please contact SBI Government Business Branch, Lucknow or Director Treasury, Jawahar Bhawan, Lucknow referring CPAFZYYNR2 for status of the deposit.



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE

Application Id : 31517861

238653/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2025

Date: 01/05/2025

To,

M/s

MS Nirmal Sand and Infra Pvt Ltd

Gata No. 01, Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P.,GHAZIABAD,201102

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to MS Nirmal Sand and Infra Pvt Ltd located at Gata No. 01, Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P.,GHAZIABAD,201102. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS Nirmal Sand and Infra Pvt Ltd granted for the period from 01/05/2025 to 31/07/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand Mining 22,622 Cum/6month,		Metric Tonnes/Day
2	Mining Area 1.81 ha		Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.6 KLD	Septic Tank	Septic tank

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 7.5 KVA	As per CAQM approved fuel	1	Particulate Matter	As per CAQM/CPCB Norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per CAQM/CPCB Norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1.This CTO is valid for Sand Mining 22,622 Cum/6month, Mining Area 1.81 ha at Gata No. 01, Village-Nauraspur, Tehsil- Loni, District Ghaziabad.
- 2.Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification no. EC24C0107UP5980884N

dated 23.04.2025 and submit its compliance report to UPPCB.

3.The proponent shall submitted compliance report of condition imposed in EC within every six month.

4.The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.

5.The proponent shall establish Water sprinkling arrangement for dust suppression.

6.The proponent shall establish Effluent treatment system to treat the waste water from the mine.

7.The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.

8.If the lease agreement/Mines Plan expires, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Mine Plan whichever is earlier and this CTO will become null and void.

9.Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.

10.Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.

11.Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.

12.The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.

13.Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand mining.

14.Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.

15.All trucks, tractors used in transportation of Sand Mining shall be covered by canvas sheet to prevent dust emission.

16.Water will be sprayed after loading activity (if Sand Mining) collected could be dry condition)

17.The dust suppression measures like water spraying will be done on the haul roads and working areas.

18.Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.

19.Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.

20.Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB, CAQM and District Administration for protection and safe guard of environment from time to time.

21.The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.

22.Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.

23.Industry shall comply with the relevant provisions of Environmental Laws.

24.If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**Ankit
Singh**

Digitally signed
by Ankit Singh
Date: 2025.05.01
14:37:30 +05'30'

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB,LUCKNOW



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।